of Prime Minister's Package 2008. Out of these 200 flats, 31 flats have also been allotted to the local migrants who migrated from their native places to other places within the Kashmir Valley.

A Comprehensive Package amounting to ₹1618.40 crore was announced by the Government in 2008 for return and rehabilitation of Kashmiri Migrants, which provided for many comprehensive facilities for the migrants *e.g.* financial assistance for purchase/construction of houses, construction of transit accommodation, continuations of cash relief to migrants, students scholarships, employment, assistance to the agriculturists and the horticulturist and waiver of interest on unpaid loan, etc. The Package is being implemented by the Jammu and Kashmir Government and till now, one family has returned to the Valley availing the benefit of ₹7.5 lakh for construction of house. 1474 State Government jobs have been provided to the migrant youths and 469 Transit accommodations have been constructed in the Kashmir Valley and allotted to the newly appointed migrant employees under the Package.

During the last one year, a series of deliberations have been held with the representatives of Kashmiri migrants and the State Government. The State Government has sent a proposal to the tune of ₹ 5820 crore *vide* its letter dated 15.04.2014. The proposal has been examined and in the first phase in-principle approval has been conveyed to the State Government for providing 3000 State Government jobs to the Kashmiri Migrants and construction of transit accommodations in the Valley for them. The State Government of Jammu and Kashmir has also been requested for expediting the identification of suitable land in the valley for rehabilitation of the Kashmiri Migrants.

The review of such plans and packages is a continuous process and will continue to remain so in order to remove the bottlenecks and shortcomings, if any.

## Protection to senior citizens

- 218. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware of the fact that there is a steep rise in the crime against senior citizens;
  - (b) what steps Government proposes to take to check such crime; and
- (c) what measures Government proposes to take to provide protections to the senior citizens residing alone?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided

by the National Crime Records Bureau (NCRB), the collection of data on crimes committed against senior citizens has started since January, 2014. As per available data, a total of 8,973 cases were registered under crime against senior citizens during 2014 (upto October, 2014). Previously NCRB used to collect data on crimes against persons aged above 50 years for few categories of crime. Hence no definite inference can be drawn on rise of crimes against senior citizen at present.

(b) and (c) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes including crimes against senior citizens lies with the State Government/UT Administrations. However, the Union Government attaches highest priority to matters of security of its citizens and through various schemes and advisories augments the efforts of the States/UTs.

The Ministry of Home Affairs has issued two detailed advisories dated 27.3.2008 and 30.08.2013, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc. The recent advisory is available in the Ministry of Home Affairs website <a href="http://mha.nic.in/sites/upload\_files/mha/files/Advisory\_040913.pdf">http://mha.nic.in/sites/upload\_files/mha/files/Advisory\_040913.pdf</a>.

## Setting up of smart police stations

- 219. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is considering to set up SMART police stations across the country;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that Government is considering to involve the private sector and its Corporate Social Responsibility programme for the said purpose; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) During the 49th Annual Conference of Director Generals/Inspector Generals of Police held on 29th November, 2014, Hon'ble Prime Minister introduced the concept of S.M.A.R.T. Police wherein